

HIGH COURT OF CHHATTISGARH, BILASPUR
Endorsement

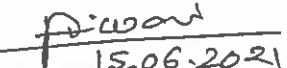
Endt No. 5408/Rules/2021

Bilaspur, dated 4/06/21

Copy of Chhattisgarh Gazette dated 12/03/2021 relates to amendment in the Chhattisgarh Labour Judicial Service (Recruitment and Conditions of Service) Rules, 2015 forwarded to :-

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
12. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
13. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
16. Steno to Registrar (Vigilance and I&E/Judicial/S & A Cell) High Court of Chhattisgarh, Bilaspur, for information.

17. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
19. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/Janjgir-Champa/Dhamtari/Korba/Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar for information.
20. Joint Registrar (S&A Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
21. Additional Registrar (Judicial/D.E.&E/HCLSC/Adm.), High Court of Chhattisgarh, Bilaspur for information.
22. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
23. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
24. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
27. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
28. Library, High Court of Chhattisgarh, Bilaspur for information.
29. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
30. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


15.06.2021
(Deepak Kumar Tiwari)
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगव भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/वुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 211]

रायपुर, मंगलवार, दिनांक 16 मार्च 2021 — फाल्गुन 25, शक 1942

श्रम विभाग

मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 12 मार्च 2021

अधिसूचना

क्रमांक एफ 1-7/2015/16 (पार्ट).— भारत के संविधान के अनुच्छेद 233 एवं 234 सहपठित अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए और AIR 1998 SC 1233 में महाराष्ट्र सरकार विरुद्ध श्रम विधि व्यवसायी संघ और अन्य के मामले में माननीय उच्चतम न्यायालय के आदेश को ध्यान में रखते हुए, छत्तीसगढ़ के राज्यपाल, उच्च न्यायालय एवं राज्य लोक सेवा आयोग के परामर्श से, एतद्द्वारा, छत्तीसगढ़ श्रम न्यायिक सेवा (भर्ती तथा सेवा की शर्तों) नियम, 2015 में निम्नलिखित और संशोधन करते हैं, अर्थात्:-

संशोधन

उक्त नियमों में, -

नियम 6 के उप-नियम (2) के खण्ड (ख) के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात्:-

“(ख) योग्यता-सह-वरिष्ठता के आधार पर, उच्च न्यायालय द्वारा, श्रम न्यायालय के श्रम न्यायाधीश के विद्यमान संवर्ग से पदोन्नति द्वारा।”

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
रेणुका श्रीवास्तव, उप-सचिव.

अटल नगर, दिनांक 12 मार्च 2021

क्रमांक एफ 1-7/2015/16 (पार्ट).— भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की अधिसूचना क्रमांक एफ 1-7/2015/16 (पार्ट), दिनांक 12-3-2021 का अंग्रेजी अनुवाद राज्यपाल महोदय के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
रेणुका श्रीवास्तव, उप-सचिव.

Atal Nagar, the 12th March 2021

NOTIFICATION

No. F 1-7/2015/16 (Part).— In exercise of the powers conferred by Articles 233 and 234 read with proviso to Article 309 of the Constitution of India and in the light of dictum of the Hon'ble Supreme Court in the matter of State of Maharashtra Vs Labour Law Practitioners Association and Other reported in AIR 1998SC1233 the Governor of Chhattisgarh, in consultation with the High Court and the State Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Labour Judicial Service (Recruitment and Conditions of Service) Rules, 2015, namely :-

AMENDMENT

In the said rules,-

For clause (b) of sub-rule (2) of rule 6, the following shall be substituted, namely:-

“(b) by promotion from existing cadre of Labour Judge of Labour Court on the basis of merit-cum seniority, by the High Court.”

By order and in the name of the Governor of Chhattisgarh,
RENUKA SHRIVASTAVA, Deputy Secretary.